



2026:AHC:37194

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. BAIL APPLICATION No. - 6005 of 2026**

Goldy Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Sanjay Srivastava |
| Counsel for Opposite Party(s) | : | G.A.              |

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**Court No. - 65**

**HON'BLE DR. GAUTAM CHOWDHARY, J.**

1. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the material brought on record.

2. Learned counsel for the applicant submits that the applicant is named in the F.I.R. In the F.I.R. the informant alleges that on 17.10.2025 at about 10:30 hours in the night the applicant took her daughter to Hotel Subharti to celebrate her birthday, where he served her cold drink on account of which she became unconscious, thereafter, he committed her rape, when her daughter opposed he threatened her make viral video of such incident which he has made. As per the victim she is 21 years of age. In her medical examination no external or internal injury was found on the person of the victim, her hymen was old torn and healed. Learned counsel further submits that though the victim in her statements has supported the prosecution case, but as per her statements she went with the applicant in the hotel, and one staff of the hotel in his statement states that on the alleged date the applicant and victim came into the hotel and booked a room, thus, it appears that the victim was a consenting party. Learned counsel further submits that as alleged, no such video has been recovered during the course of investigation. Several other submissions in order to demonstrate the falsity of the allegations made against the applicant have also been placed before the Court. The circumstances which, according to the counsel, led to the false implication of the accused have also been mentioned. It has also been assured on behalf of the applicant that he is ready to cooperate with the process of law and shall faithfully make himself available before the court whenever required and is also ready to accept all the conditions which the Court may deem fit to impose upon him. He next submits that the applicant is in jail since 03.12.2024, with no criminal history.

3. Per contra, learned A.G.A. has opposed the prayer for bail of the applicant by contending that the innocence of the applicant cannot be adjudged at pre trial stage, therefore, he does not deserve any indulgence.

4. Considering the overall facts and circumstances, the nature of allegations, the gravity of offence and without expressing any opinion on merits, this Court finds it to be a fit case for bail. Accordingly, the bail application stands allowed.

5. Let the applicant-Goldy Kumar, be enlarged on bail in Case Crime No. 602 of 2025, under Sections 64(1), 351(3), 123 of B.N.S., Police Station-T. P. Nagar, District- Meerut, on executing a personal bond and furnishing two local sureties each in the like amount to the satisfaction of the court concerned with the following conditions:

- i) The applicant shall not tamper with the prosecution evidence.
- ii) The applicant shall not threaten or harass the prosecution witnesses.
- iii) The applicant shall appear on the date fixed by the trial court.
- iv) The applicant shall not commit any offence similar to the offence of which the applicant is accused, or suspected of the commission.
- v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade such person from disclosing facts to the Court or to any police officer or tamper with the evidence.

6. In case of default of any of the conditions enumerated above, the court concerned shall be at liberty to cancel the bail of applicant in accordance with law.

**(Dr. Gautam Chowdhary,J.)**

**February 18, 2026**

Mustaqeem.